

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 105
(IB)-898(ND)/2018
New-IA-1170/2021

IN THE MATTER OF:

M/s. M+R Logistics (India) Pvt. Ltd. ... **Applicant/Petitioner**

Versus

M/s. The Indure Pvt. Ltd. ... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 12.03.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Hrishikesh Baruah & Radhika Gupta Advocates for Operational Creditor
Advocates for Corporate Debtor- Prashant Mehta, Divita Vyas

ORDER

IA-1170/2021: By filing this application, the Applicant has prayed for an early listing of the (IB)-898/2018, which was reserved vide Order dated 03.12.2018 but later de-reserved.

Ld. Counsel appearing for the Applicant submitted that no date is fixed in the main matter therefore the same may be listed for early hearing.

Considering the submissions and averments made in the Application, Registry is directed to list the (IB)-898/2018 on 17th March as the 1st case in the Ordinary List. It has been informed by the Ld. Counsel appearing for the Petitioner that the PDF file is not available on the DMS. Therefore, the Counsel is requested to share the PDF file with the Registry before the 17th March, 2021.

With this, the present IA stands disposed of.

-sd-

(L. N. GUPTA)
MEMBER (T)

-sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)